

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO.

177

OF 199 8

Applicant(s) Shri Bimalendu Gupta
VS.

Respondent(s) Union of India & Ors

Advocate for Applicant(s) Mr. H. K. Das
Mr. R. K. SarmaAdvocate for Respondent(s) Mr. G. Sarma,
Addl. C. C. S. C.

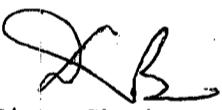
Notes of the Registry	Date	Order of the Tribunal
Application is in form and within time C. F. of Rs. 50/- deposited vide R.O./B.R. No. 030892 dated 4.8.98	14.8.98	<p>This application has been filed by the applicant seeking certain directions.</p> <p>The case of the applicant is that he is an employee under the Accountant General (A&E), Assam. Subscription under the Central Government Health Scheme is being realised by the Department, but without giving any medical facilities. Being aggrieved, he submitted Annexure 4 representation dated 8.7.1998 stating inter alia that as he was not given any medical facility the realisation of subscription under the Scheme should be stopped. However, till now the representation has not been disposed of. Hence the present application.</p>
Requisite copies have been filed.		

Section Officer (J) 12/8/98

সামাজিক ক্ষেত্র
কার্যকারী (স্থানিক ক্ষেত্র)
Central Administrative Tribunal
সামাজিক ক্ষেত্র
Bench, Guwahati
সামাজিক ক্ষেত্র, গুৱাহাটী

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28/8

Notes of the Registry	Date	Order of the Tribunal
	14.8.98	<p>I have heard Mr H.K. Das, learned counsel for the applicant and Mr G. Sarma, learned Addl. C.G.S.C. appearing on behalf of the respondents. On hearing the learned counsel for the parties, I am of the opinion that it will be expedient if the representation, filed by the applicant, is disposed of by the authority which is still pending.</p> <p>In view of the above I direct the respondents to "dispose" of the representation by giving a speaking order as early as possible at any rate within a period of two months from the date of receipt of this order. If the applicant is still aggrieved by the order passed on the representation he will be at liberty to approach the appropriate forum, if so advised.</p> <p>The application is accordingly disposed of. Considering the facts and circumstances of the case I make no order as to costs.</p> <p style="text-align: right;"> Vice-Chairman</p> <p style="text-align: right;">nkm</p> <p style="text-align: right;">P.S 1318</p>
<p>18.8.98</p> <p>Copies of the order have been sent to the D/Secy. for issuing the same to the parties thru Regd. with A.O.</p> <p>st. issued vide D.N.O. 22/3/98 22/9/98 18.8.98</p> <p>st.</p>		